

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(CAA)-57(PB)/2018**

**IN THE MATTER OF:**

Akai Consumer Electronics India Ltd. & Ors. .... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 08.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the respondent

Mr. Rishu Ram Sharma, Adv.  
Mr. Shubham Pandey, Adv. for Ms. Lakshmi  
Gurung, Sr. Stng. Counsel for IT Dept.  
Ms. Sonam Sharma, CP for RD(NR)  
Mr. Akshay Joshi, Mr. Amish Tandon,  
Adv. for OL

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 03.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

08.08.2019  
Aarti Makker